

NOTICE OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order at 1.3.04

Learned counsel for the applicant is present. A.D.S not returned from the respondents.

Await return of A.D.S
till 2.4.04.

Done -
1/3/04
REGISTRAR

ADS not back.

Mr. Ashok Mohanty,
Sr. counsel & Mr. S.P.
Nayak appear for
respects.

Counter not filed

6/4/04

Regr

Order at 2.4.04

Applicant is absent in call. Mr. Ashok Mohanty, Sr. counsel for the respondents prays for 24 weeks time to file counter. Heard.

Time is granted till 7.5.04 to file counter.

Done -
2.4.04
REGISTRAR

Counter of filed.

Regr

6/5/04

02. Order dated 02.07.04.

None appears for the respondents. No counter has been filed in this case. Respondents are hereby set ex parte. Call this matter for final hearing after being shown in the ready list.

Memorandum

8.11.04

By filing a memo dated 5.11.04, it is submitted by the learned counsel for the applicant that the relief sought in this O.A. having been granted by the Respondents, there remains nothing in this O.A. for adjudication and therefore, this O.A. may be disposed of as infractions.

Heard Shri Ashok Mohanty, learned senior counsel for the respondents.

In view of memo filed, the O.A. is disposed of as infractions. No costs.

Vice-Chancellor

Registrar (CJ)